## GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA UNSTARED QUESTION NO. 3082

## NOMINATION OF MEMBERS OF DELHI GOLF CLUB

TO BE ANSWERED ON AUGUST 07, 2025

NO. 3082. SHRI MATHESWARAN V S:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government nominates persons to become permanent members of the Delhi Golf Club as per the Memorandum of Association/Articles of Association under the "Out of Turn" category;
- (b) the names of the persons and nominated since 2007 till date along with their status, year-wise;
- (c) the criteria and process as per Confirmation and Amendment Deed to nominate permanent members "Out of Turn" category along with the details of the relevant clause and classifications; and
- (d) whether any advertisement was issued as per the Confirmation and Amendment Deed for the nomination of "Out of Turn" members of Delhi Golf Club and if so, the details thereof?

## **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a)to(d): The Delhi Golf Club was established as a municipal course in the early 1930s and was earlier known as Lodhi Golf Club. The Delhi Golf Club is registered as a company under Section 8 of the Companies Act, 2013. The Delhi Golf Club manages its own affairs as per its Memorandum of Association/ Articles of Association etc. and also grants memberships under the same.

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